

ITEM NO.34

COURT NO.13

SECTION II-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7983/2024

(Arising out of impugned final judgment and order dated 28-05-2024 in CRLMC No. 3814/2022 passed by the High Court of Delhi at New Delhi)

AMARJEET SINGH DHILLON

Petitioner(s)

VERSUS

STATE NCT OF DELHI

Respondent(s)

(IA No. 130240/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT IA No. 130241/2024 - EXEMPTION FROM FILING O.T.)

Date : 10-06-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH
(VACATION BENCH)

For Petitioner(s) Mr. Shantwanu Singh, AOR
Ms. Vijay Laxmi Rathi, Adv.

For Respondent(s)

UPON hearing the counsel, the Court made the following
O R D E R

1. Applications for exemption from filing a certified copy of the impugned judgment and Official Translation are allowed.
2. Issue notice, returnable on 23rd August, 2024.
- 3 The issue for consideration in this Special Leave Petition is whether a revision under Section 397 of the Code of Criminal

Procedure, 1973, would be maintainable against a default bail order passed under Section 167(2) Cr.P.C.

4. There appears to be no decision by this Court on this issue, though there are several judgments of the High Courts.
5. Pending further orders, the petitioner shall not be arrested in connection with FIR No. 306 on the file of Police Station Lajpat Nagar, District South-East, Delhi.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(RENU BALA GAMBHIR)
COURT MASTER (NSH)